

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:540
ANSWERED ON:03.05.2005
SPECIAL PACKAGE FOR WIDOWS OF PMF
Joshi Shri Pralhad Venkatesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the special packages/compensations available for the widows of paramilitary forces who died either fighting against anti-social elements or terrorist outfits;
- (b) the details of the cases for grant of the package/compensation pending with the Government as on date;
- (c) the time by which these are likely to be expedited; and
- (d) the details of the cases which have gone to the courts for speedy disposal of the matters during the last three years and thereafter, till date?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.540 DUE FOR ANSWER ON 03.05.2005

(a): As per the existing Central Government rules, the widows/next of kin (NOK) of Central Police Force (CPF) personnel who are killed during action against terrorist outfits/border skirmishes are entitled to an ex-gratia compensation of Rs.7.5 Lacs whereas personnel who die while on duty are granted Rs.5 Lacs only.

(b)&(c): There is no such case pending except the following two cases which will be settled after receiving the required clarifications from the authorities concerned:-

1. Late Shri S.C. Menon Dy. Comdt. BSF The NOK has already been paid \$50000 by United Nations However, compensation from Government of India is pending as information has been sought from Ministry of Defence on the advice of Department of Pension and Pensioner Welfare regarding policy followed by them in respect of officers posted in the U.N.Mission.
2. Late Shri Rakesh Mohan Dy. Comdt. BSF The NOK has already been paid all the entitled reliefs including Rs.7.5 Lacs as Ex-gratia compensation. The Liberalized Pensionary Award is pending with Department of Pension & Pensioners Welfare for certain clarifications.

(d): There is no case pending with courts for speedy disposal of matter.